

| Serial No. of Order | Date of Order | Order with Signature | Office note as to action (if any) taken on order |
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| 3. | 13.12.94 | <p>The Respondents' counsel to file affidavit of a responsible officer of Cuttack Branch Recruiting Office regarding the number of vehicles in this office and the vehicle which the present petitioner is to drive on his assuming charge at Cuttack by 15.12.1994 and list it ^{safe} on 16.12.1994 and further if any driver is posted at Sambalpur in place of the petitioner.</p> <p style="text-align: right;"><i>✓</i> Vice-Chairman Member (Admn.)</p> | <p>OS. No. 2 dt. 2.12.94</p> <p>A copy of orders dt. 2.12.94 may be given to Mr. A.K. Mishra Adv. for the petitioner.</p> <p>The said copy along with notice meant for respondents may also be handed over to Mr. Akhaye, Mr. Mishra, A.S.C.</p> |
| 4. | 16.12.94 | <p>Heard both the learned counsel. In view of the Affidavit filed by Maj. Abhishek Kumar Agrawal, Major in Branch Recruiting Office, Cuttack that the petitioner has already been relieved from Sambalpur Office on 05.11.1994 and that he is to drive the vehicle of Branch Recruiting Office, Cuttack which is a defence establishment though the petitioner holds a Civil Post and also in view of the fact that the petitioner has already been relieved I do not find any ground to interfere in the order of transfer which has</p> | <p><i>Sathu</i> 2/12/94 S.O.</p> <p>Received a copy of the Order dt 2/12/94 <i>Deendayal</i> Adv.</p> <p>Received copy <i>Aurog</i> Adv 5/12/94</p> |

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| ...4 | 16.12.94 | <p>to take effect soon after his relieve in the public interest. After admitting the petition, I heard it on merit as well and I do not find any merit in this petition. The petition is rejected.</p> <p><i>J. G.</i> VICE-CHAIRMAN</p> <p>Copy of order has been filed by Opp. party. Copy of order has been served.</p> <p>For admission of petition filed by Respondent's Counsel as at F1-A.</p> <p><i>Ram</i> 14/12. Bench</p> <p>OR. NO. 4 dt. 16.12.94</p> <p>A copy of above order may be given to the counsel for both sides.</p> <p><i>Ram</i> 20/12. 1994 20.12.94</p> <p>Received a copy of the order at 16/12/94 on behalf of the petitioner <i>M. Sehgal</i> 21/12/94</p> <p>Received copy <i>J. G.</i> TSC</p> <p>23/12/94</p> |